

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-03-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

**IA (IBC) 277/2022 in
Company Petition IB/107/2021
U/s 7 of IBC, 2016**

IN THE MATTER OF:

Vemuri Ravi Kumar

...Financial Creditor

Vs

Bhriugu Infra Pvt Ltd

...Corporate Debtor

CORAM:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA No.277/2022

Heard Learned Counsel Mr.Uma Shanker.G for the petitioner. It is reported that the IRP Mr.Abhay Kumar Jain, proposed by the financial creditor is expired and thus requested to appoint Mr.Abhinav Akkinapalli, as IRP in the place of Mr.Abhay Kumar Jain.

Perused the memo. Therefore, memo is allowed, Mr.Abhinav Akkinapalli, is hereby appointed as IRP as per the terms and conditions mentioned in the order.

IA No.277/2022 is allowed.


MEMBER (T)


MEMBER (J)

Pavani